

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2702
ANSWERED ON FRIDAY THE 17TH MARCH, 2017
[PHALGUNA 26, 1938 (SAKA)]**

EASY REGISTRATION OF COMPANIES

QUESTION

2702. SHRI HARI MANJHI:

Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री

be pleased to state:

(a) whether the Government has formulated a new system of registering companies in a single day and if so, the details thereof;

(b) whether the Government has any mechanism in place to ensure the authenticity of registering the companies in a single day; and

(c) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE
IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL)**
कारपोरेट कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल)

(a) The Ministry of Corporate Affairs had setup the Central Registration Centre in 2016 for processing “Name Availability” and “Incorporation” applications for starting a new company. In cases where the applications are compliant with the Companies Act/Rules, the same are processed within the next 1-2 working days.

(b) & (c) The authenticity is ensured by obtaining a declaration and certification by a professional such as an advocate/ chartered accountant / cost accountant / company secretary in practice. In addition, the person named in the Articles of Association as a director/manager/secretary of the company has to give a declaration confirming the fulfilment of all requirements for registration under the Companies Act and Rules

thereunder. Any false statement in this regard is punishable under section 448 of the Companies Act, 2013.
